GOVTERNMENT OF ARUNACHAL PRADESH OFFICE OF THE DISTRICT MAGISTRATE :: UPPER SUBANSIRI DISTRICT DAPORIJO

No DRJUDDE 2019-201

Dated Daponjo 8" July 2020

ORDER u/s 144 Cr.P.C

00 Thereas Arunachai Pradesh has seen surge in number of Covid-19 positive cases in the recent firm and there is media reports that cases has also been found outside Quarantine facilities

And whereas many people have returned to Upper Subansiri District from different parts of the state in the past few days. This has created apprehension amongst the denizens of Upper Subansin District and the Covid-19 management authorities of the possible spread of the disease.

And whereas, in view of the prevailing situation, I am of the opinion that there exists an exigency to take up measures to contain/minimize the threat of the disease in the interest of public safety.

Now therefore, I, Kanto Danggen, District Magistrate, Upper Subansiri District, in exercise of powers vested in me u/s 144 Cr.P.C, do hereby order that as a measure of emergency, there will be a lockdown in entire Upper Subansin District with following restrictions:

- a) No movement and assembly of people
- b) No movement of vehicles within the district
- c) All places of worship shall remain closed
- d) All commercial & private establishments to remain closed except government offices, quarantine facilities, banks, ATMs, print and electronic media, health facilities, telecommunication, internet services, broadcasting and cable services, power, water & other utility services.
- e) All transport services will remain suspended except movement of Army and Para Military Forces, fire, law and order, emergency services, health services, transportation of essential commodities
- f) The construction work of Trans Arunachal Highway, PMGSY and BRO road may continue with strict adherence of Covid-19 SOP.

This order shall come into force, with effect from 05AM on 10th July 2020 and shall be effective for a period up to 5PM on 15th July 2020.

In view of the emergent nature of the order, it is being issued ex parte and is addressed to the public in general.

This order shall be promulgated by announcement through publicity vans and by affixing copies thereof at the notice boards of various government offices, public places in district.

Given under my hand and seal of the court on this 8th day of July 2\$20.

(Kanto Danggen) **District Magistrate Upper Subansiri District**

7.2020

Dated Daporijo 8th July 2020

Memo No DRJ/JUD-23/2019-20

Copy to:

The Commissioner Home), Government of Arunachal Pradesh, Itanagar for information.

The Deputy Commissioner, Itanagar Capital Region/ Papumpare/ Lower Subansir/ Kamle/ Leparada/ Lower Sang district for information.

The Super of Police, Daporijo for information and necessary action for effective enforcement of the order

All administrative Officers of Upper Subansin District for necessary action.

The Commander, 22 Infantry Brigade, Bora rupok for information. 5

becommander, 23 BRTF, Daporijo for information.

The Project Manager, Shivalaya Construction Co. Pvt. 7

The President/ Secretary, TCS, GWS/NES (U/Subansiri unit), AUSDSU, ATSU, ATYO, Bazar Welfare Committee, Daponjo/Dumponjo.

The DIPRO, for wide circulation.

10. NOTICE BOARD.

11 Office copy.

District Magistrate Upper Subansiri District

District Magistrate Upper Subanstri District Daporlio (A-P)